

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 172/MP/2023

Subject : Petition seeking in-principle approval of additional expenditure on account of Renovation and Modernization and up-rating in respect of Units 1 & 3 (2x20 MW) of existing Maithon Hydel Power Station.

Petitioner : DVC

Respondents : JBVNLL & Anr.

Date of Hearing : **13.9.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Ashutosh Srivastava, Advocate, DVC
Shri Shivam Kumar, Advocate, DVC
Shri Aashwyn Singh, Advocate, DVC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for in-principle approval for Renovation and Modernization and up-rating in respect of Units 1 & 3 of the existing Maithon Hydel Power Station and requested to admit the petition. He also submitted that in a similar petition filed by the Petitioner relating to Pachet Hydel station, the Commission has reserved its orders.

2. The Commission, after hearing the learned counsel for the Petitioner, directed the Petitioner to issue a public notice with regard to the proposal in the present petition. The Commission also directed, as under:

- a. Admit and issue notice to Respondents;
- b. The Petitioner to submit the following additional information after serving a copy on the Respondents on or before **16.10.2023**.
 - (i) *Certificate to the effect that works/assets allowed in Petition No. 578/GT/2020 (Tariff Petition for true-up for the period of 2014-19 and determination of tariff for the period of 2019-24) vide order dated 16.2.2023 do not form part of the claimed R&MU cost;*
 - (ii) *Consent of the beneficiaries or long-term customers for the proposed R&MU;*



- (iii) *Status of R&MU works, i.e. proposed start date and completion date;*
- (iv) *Details of the revised cost-benefit analysis as submitted;*
- (v) *Reason for design energy approved based on 75% dependability year; and*
- (vi) *Calculation of Levelized tariff (in MS EXCEL).*

c. The Respondents are permitted to file replies, by **13.11.2023**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **25.11.2023**. The parties shall complete pleadings in the matter within the due dates mentioned, and no extension of time shall be granted.

3. The matter shall be listed for hearing on **13.12.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

